

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P. No. 111/(MAH)/2014
CA No.

CORAM:



Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2016

NAME OF THE PARTIES: M/s. Stride Infracon Pvt. Ltd.
V/s.
M/s. Beech Town Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Kamal Agarwal In Am. Yashwanth	CA - Fehman	
2	Mayer Shetty	Adv. 116. Rajani Associates. R1 to RS.	

Order

C.P No. 107 to 111/397-398/NCLT/MB/MAH/2014

1. The Petitioner & the Respondents are represented by their respective Ld. Counsels.
2. A request of adjournment is made by both the sides
3. Adjournment as sought, is granted. List the matter for further adjudication on 19.09.2016. Date of next hearing is duly communicated to both the sides in the open Court.

sd/-

M. K. SHRAWAT
Member (Judicial)

Dated: 17th August, 2016.